

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.32624/2019

(Arising out of impugned final judgment and order dated 18-04-2019 in CRLA No. 1282/2011 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAM SEWAK

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.169937/2021-CONDONATION OF DELAY IN FILING and IA No.169940/2021-EXEMPTION FROM FILING O.T. and IA No.169938/2021-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.169936/2021-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 12-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Shachi Pandey, Adv.
Mr. Sanjay Kumar Dubey, AOR
Mr. Keshri Kumar Tiwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Learned counsel for the petitioner is permitted to serve copy of the petition on the Standing Counsel for the State of U.P.

Tag with Cr1. A.Nos. 724-725 of 2021.

List on 28.02.2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(RAJ RANI NEGI)
DY. REGISTRAR